

Court-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal Nos. 17 of 2014 & 18 of 2014

Dated : **3rd March, 2016**

Present: **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

A. No. 17 of 2014

Maithan Alloys Ltd. **Appellant(s)**
Versus
Central Electricity Regulatory Commission & Anr. **Respondent(s)**

A.No.18 of 2014

Jai Balaji Industries Ltd. **Appellant(s)**
Versus
Central Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Rajiv Yadav
Ms. Pallavi Pratap

Counsel for the Respondent(s): Mr. M.G. Ramachandran
Ms. Anushree Bardhan & Ms. Shubham Arya for R-2

Mr. Rajiv Shankar Dwivedi,
Intervenor – SAIL & ACC

ORDER

Mr. M.G. Ramachandran, learned counsel appearing for Damodar Valley Corporation Ltd. submits that the Corporation had already filed the affidavit in the light of the order of this Appellate Tribunal in Appeal No. 33 of 2014 and adopting the same affidavit in this batch of appeals.

Mr. Rajiv Yadav, learned counsel appearing for the Appellant in each of the appeals prays for and is granted 15 days time from today to file a short written submission on the said affidavit after serving copy on the other side.

Post this batch of appeals for arguments on **10th May, 2016.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

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